

~~C.A. 2425/93~~

in

~~O.A. 1152/92~~

19/12/94

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J. S. Dhalwal, J.M.

Sri Mr. A. S. Adigui for the petitioner.

Counsel for the respondent files
GA today. Copy of the same be brought on
record. It appears from the ~~second~~ ~~that~~ of
~~the~~ Contempt affidavit that the directions of the
Tribunal contained in order dated 12.5.93
has already been complied with. The
applicant has given the reliefs prayed for
in O.A. 1152/92, which were allowed by the
said order. This position is also admitted
by the learned counsel for the applicant.
Since the order of Tribunal has already been
complied with, we dismissed this contempt
petition and notice issued to the alleged
Contemnors are hereby discharged.

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J.M.

W.L.
J.M.